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title: Regarding selection process of beneficiaries under Swarnajayanti Gram Swarozgar Yojana in Andhra Pradesh.

SHRI Y.V. SUBBA REDDY (ONGOLE): I wish to bring to your notice how Government of Andhra Pradesh is belittling two of the three Tiers of Panchayati Raj System, particularly with regard to implementation of Swarnajayanti Gram Swarozgar Yojana, by not obtaining resolutions from Gram Sabha, Mandal Praja Parishad, which are mandatory as per the guidelines issued under the scheme by the Ministry of Rural Development, for giving subsidized loans to *SC/ST/OBC* and Minorities.

Government of Andhra Pradesh is taking shelter under a G.O. No. 101 issued on 31<sup>st</sup> December, 2013, and constituted a Committee with three nominated members. The G.O. in 2013 was issued since there were no Panchayat Raj elected members as the term of the earlier PR institutions was expired. But, now, there are elected members. In spite of that, Government of Andhra Pradesh, instead of obtaining resolutions from Gram Sabha and Mandal Praja Parishad as mandated by the guidelines issued by Ministry of Rural Development, is resorting to nomination method and appointing their party worker which is a clear violation of the spirit and Constitutional rights granted to the PRI elected Members.

Since banks have the final say in selection process of beneficiaries, request GOI to issue instructions to banks to accept resolutions from Gram Sabha and Mandal Parishad and also take elected representatives like Sarpanchs, MPTCs, ZPTCs members into consideration for implementation and monitoring of this scheme without relying on the recommendations of the nominated committee members.